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WRITTEN ANSWERS TO QUESTIONS

## SHIFTING OF NON-SECRETARIAT OFFICES FROM DELHI

- \*404. SHRI H. C. MATHUR: Will the Minister for WORKS. HOUSING AND SUPPLY be pleased to state:
- (a) whether the scheme for shifting non-Secretariat offices from Delhi has been finalised;
- (b) what is the number of officers, subordinates and class IV servants in each of these offices; and
- (c) what are the places to which these offices will be shifted?

THE MINISTER FOR WORKS. HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a), (b) and (c). I place on the Table of the Council a statement showing the offices which it is tentatively felt could be moved out of Delhi and the various places to which they could be moved [See Appendix VII, Annexure No. 190]. A rapid survey of the latest position in regard to Hhe accommodation both residential and office in these towns is now being taken in hand and when this review is completed, it will be possible to consider which of these offices could be moved and if so to which towns.

## DISCHARGE OF EMPLOYEES OF CENTRAL STATIONERY OFFICE, CALCUTTA

- ♦405. SHRI S. N. MAZUMDAR: Will the Minister for WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) whether it is a fact that di&charge notices were served last month on a number of quasi-permanent em ployees of the Central Stationery Office, Calcutta;
- (b) if so, what were the reasons for the serving of the dif charge notices on those employees;
- (c) what is (i) the number, and (ii) the length of service, of the said employees; and
- re< (d) whether Government have teived any representations from or on

behalf of these discharged employees and if so, whether any action has been taken on those representations?

THE MINISTER FOR WORKS, HOUSING AND SUPPLY (SARDAR SWARAN SINGH): (a) Yes, Sir.

- (b) The posts held by these employees were considered surplus to requirements.
  - (c) (i) Twenty-six.
  - (ii) It varies from 6 to 12 years.
- Sir. Efforts (d) Yes, are being made to absorb them in other estab lishments under the same department or in other sister departments

## EXPORT TO GOA

\*406. Dr. RAGHU VIRA: Will the PRIME MINISTER be pleased to state the articles the export of which to Goa has been banned?

THE PARLIAMENTARY ^SECRETARY TO THE PRIME MINISTER (SHRIMATI LAKSHMI MENON): Exports to Goa are governed by the Government of India's export control regulations; there is no special ban on exports to Goa.

## FEES FOR A.I.R. WRITE-UPS

- \*407. SHRI FRASADARAO: Will the INFORMATION Minister for BROADCASTING be pleased to state:
- (a) the fees paid for the All India Radio write-ups:
- (b) the conditions of the contract for these write-ups; and
- (c) whether there is any proposal to revise those fees and the conditions of such contracts?

THE MINISTER FOR INFORMATION AND BROADCASTING (DR. B. V. KESKAR): (a) No uniform scale of fees is prescribed for write-ups. The fees depend upon the nature of the write-ups such as talks, songs, plays, etc. and also upon the merit and standing of the writer.

> (b) A copy of the various contract forms, which are used by All India <sup>1</sup> Radio, giving the various conditions is